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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 1070 OF 2012
CUTTACK, THIS THE 11th DAY OF JANUARY, 2013

CORAM

HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)
.....

Kokila Rout,
Aged about 53 years,
W/o. Late Dija @ Duryodhan Rout,
Retd. Bridge Khalasi,
O/o Dy. Chief Engineer (Electrical)/Con.,
E.Co.Rly, Rail Vihar,
Chandrasekharpur, Bhubaneswar,
Permanent resident of
Vill/P.O.- Marjitapur, Via/P.S.- Jenapur,
Dist.- Jajpur, Odisha

.....Applicant

Advocate(s) M/s. N.R.Routray, S.Mishra, T.K.Choudhury

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R.Sadan,
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
2. Chief Administrative Officer/Construction,
East Coast Railway, Rail Vihar,
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
3. Sr. Personnel Officer/Con./Co-ordn,
East Coast Railway, Rail Vihar,
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
4. Dy. Chief Engineer(Electrical)/ Con.,
East Coast Railway, Rail Vihar,
Chandrasekharpur, Bhubaneswar, Dist.-Khurda.
5. Senior Divisional Financial Manager,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist.-Khurda.

..... Respondents

Advocate(s)..... Mr. T.Rath.
T.Rath

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ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. Applicant has filed this O.A. for direction to the Respondents for grant of second financial upgradation in favour of her husband w.e.f. September, 2006 with all consequential benefits. Mr. Routray, at the outset, submitted that the applicant has already made a comprehensive representation on 06.08.2012 to Respondent No.3, i.e. Sr. Personnel Officer, Con./Co-ord., E.Co.Railways, vide Annexure-A/7 but till date she has not received any response from the concerned authorities.

3. In view of the above, without entering into the merit of this case, we dispose of this O.A. with direction to Respondent No.3, i.e. Sr. Personnel Officer, Con./Co-ord., E.Co.Railways, to consider and dispose of the pending representation dated 06.08.2012, if it is still pending with him, by way of reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant. If the applicant is found to be entitled to get the consequential relief, the same may be extended to her within a further period of three months.

4. As prayed for by Mr. Routray, Ld. Counsel for the applicant, copy of this order along with paper book be transmitted to Respondent Nos. 3 and 4 at the cost of the applicant, for which Mr. Routray undertakes to deposit the requisites by 17.01.2013.


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6. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)

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